

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 4724  
TO BE ANSWERED ON 23.03.2020**

**Implementation of Right to Free and Compulsory Education Act**

4724. DR. MOHAMMAD JAWED:

DR. SHRIKANT EKNATH SHINDE:

SHRI DHAIRYASHEEL SAMBAJIRAO MANE:

SHRI UNMESH BHAIYYASAHEB PATIL:

DR. SUJAY RADHAKRISHNA VIKHE PATIL:

SHRI HEMANT SRIRAM PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government tracks implementation of the Section 12 (1) (c) of Right to Free and Compulsory Education (RTE) Act and if so, the details thereof;

(b) whether any online Grievance Redressal Mechanism under the said Act is in place and if so, the details thereof, State-wise and if not, the reasons therefor;

(c) whether any notification for admission under the said Act has been issued by the State Governments and whether some States still have not issued the notification in this regard and if so, the reasons therefor, State/UTwise;

(d) the details of per child cost as notified under the said Act and whether some States still haven't notified the per child cost and if so, the reasons therefor, State/ UT-wise;

(e) the role of the State Commission for Protection of Child Rights (SCPCR) in the States/UTs to resolve complaints registered in online grievance redressal portal; and

(f) whether some schools have been closed due to non-compliance of the said Act and if so, the details of private unaided schools in the country closed down due to violation of fee regulation norms State-wise, particularly in Uttar Pradesh and Bihar?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT**

**(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a): Yes Sir, The implementation of Section 12(1)(c) of the Right of Children to Free and Compulsory Education(RTE) Act, 2009 is monitored through regular reporting mechanism from the States, Review meetings, Annual Work Plan appraisal etc. The information provided by the States and Union Territory (UTs) indicates a consistent increase in the number of children admitted/ studying under Section 12 (1)(c).

(b): States and UTs are using different methodologies for grievance redressal mechanism. While Delhi, Rajasthan and Maharashtra have developed Online Mechanism for addressing grievances, Gujarat, Assam and Uttarakhand are using Toll Free Number for addressing grievances under Section 12(1) (c). There is offline mechanism in place in other States.

(c) &(d): All States and UTs except the State of Telangana, Jammu & Kashmir and Ladakh have notified the disadvantaged groups and weaker sections eligible for admission under Section 12(1)(c) of the RTE Act. Section 12(1)(c) of the RTE Act is not applicable to Lakshdweep as it does not have any private unaided schools. For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Governments are required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the procedure laid down by them. The per-child cost notified by the States and UTs is at **Annexure**. Ministry of Human Resource Development (MHRD) has requested States/UTs to carry out a ground assessment of private schools across the country to ensure compliance with the Section 12 (1)(c) of RTE Act, 2009.

(e) & (f): RTE Act envisages the role of National Commission for Protection of Child Rights (NCPCR) at national level and State Commission for Protection of Child Rights (SCPCR) at State level to :

a) examine and review the safeguards for rights provided by or under this Act and recommend measures for their effective implementation;

b) Inquire into complaints relating to child's right to free and compulsory education;  
and

c) take necessary steps as provided under Sections 15 and 24 of the said Commissions for Protection of Child Rights Act.

\*\*\*\*

## ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (C) & (D) OF LOK SABHA UNSTARRED QUESTION NO. 4724 TO BE ANSWERED ON 23.03.2020 ASKED BY HON'BLE MPs DR. MOHAMMAD JAWED, DR. SHRIKANT EKNATH SHINDE, SHRI DHAIRYASHEEL SAMBAJIRAO MANE, SHRI UNMESH BHAIYYASAHEB PATIL, DR. SUJAY RADHAKRISHNA VIKHE PATIL AND SHRI HEMANT SRIRAM PATIL REGARDING "IMPLEMENTATION OF RIGHT TO FREE AND COMPULSORY EDUCATION ACT"

## Status of Per Child Cost notified by States and UTs

S. No.	State	Per Child Cost Per Annum
1.	Assam	Rs. 16396
2.	Bihar	Rs. 6,569
3.	Chandigarh	Rs. 16440
4.	Chhattisgarh	Rs. 7,650/- for Primary and Rs. 12,050/- for Upper Primary
5.	Delhi	Primary Level : Rs. 28008/- Upper Primary :Rs. 28108/-
6.	Gujarat	Rs. 13,000/-
7.	Himachal Pradesh	Rs. 2,895.35/- for Primary and Rs. 2816.62/- for Upper Primary
8.	Jharkhand	Rs. 5100/-
9.	Karnataka	Rs. 8,000/- for Pre-primary and Rs. 16,000/- for primary and above classes
10.	Lakshadweep	Section 12 (1) (C) of RTE Act Not Applicable as there are no Private Unaided School in the UT.
11.	Madhya Pradesh	Rs. 4,640/-
12.	Maharashtra	Rs. 17670/-
13.	Odisha	Rs. 13,370/-
14.	Rajasthan	Rs. 13,662/-
15.	Tamil Nadu	Rs. 11,960/-
16.	Tripura	Rs. 21,138/ -
17.	Uttar Pradesh	Rs. 5,400/
18.	Uttarakhand	Primary :Rs. 18696/- Upper Primary: Rs. 18796/-

Source: AWP&B 2019-20

\*\*\*\*\*